

financial year the production at the public sector steel plants was not cut down due to the unsatisfactory supply position of coal as such, the producer at these plants has to be regulated and kept low during the months, April—June, 1974, with a view to conserving stocks of raw materials, first on account of the possibility of a strike by the Railway employees and then on account of the strike itself and its aftermath.

Continuous liaison is maintained with the coal producing organisations and with the Railways to ensure steady supply to the steel plants.

Steel Production during April—August, 1974

591. SHRI D. D. DESAI: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether the loss in steel production during April to August, 1974 is 80 thousand tonnes as reported in the press on the 11th October, 1974; and

(b) if so, the reasons and plant-wise break-up thereof

THE DEPUTY MINISTER IN THE MINISTRY OF STEEL AND MINES (SHRI SUKHDEV PRASAD): (a) and (b) It has been estimated that there was a loss of production of saleable steel to the extent indicated below at the integrated steel plants during the period, April—August, 1974, on account of power shortage:—

	Tonnes
Durgapur Steel Plant	28,222
Rourkela Steel Plant	14,073
TISCO	34,030
TOTAL	<u>76,325</u>

गत भारत-पाक युद्ध के परिणाम स्वरूप शरणार्थियों के पुनर्वास में प्रगति

592. श्री भारत सिंह चौहान : क्या पूर्ति और पुनर्वास मंत्री यह बताने को कृपा करेंगे कि :

(क) गत भारत-पाक युद्ध के दौरान आये शरणार्थियों की इस समय भारत में कुल संख्या कितनी है;

(ख) उनके पुनर्वास के लिए सरकार ने क्या कार्यवाही की है और अब तक कितने शरणार्थियों का पुनर्वास किया जा चुका है; और

(ग) शेष शरणार्थियों के पुनर्वास की व्यवस्था कब तक हो जायेगी ?

पूर्ति और पुनर्वास मंत्रालय में उपसत्री (श्री जी० बंकरटस्वामी) : (क) 7-8-1974 का रिपोर्ट के अनुसार राजस्थान और गुजरात में पाकिस्तानी राष्ट्रकों का कुल मक्या 56467 बत है गइ है ।

(ख) भारत सरकार पाकिस्तान के विस्थापित व्यक्तियों का अस्थायी सहायता दे रहा है । ये व्यक्ति पाकिस्तानी राष्ट्रक हैं और सुरक्षा एवं सम्मानपूर्वक पाकिस्तान वापस जान के हकदार हैं ।

(ग) प्रश्न नहीं उठता ।

Negotiations for vacation of Indian Territory in Kashmir by Pakistan

593. SHRI S. C. SAMANTA: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) the steps being taken to ask Pakistan to vacate her illegal occupation over a part of Kashmir called 'Azad Kashmir';

(b) whether the solution of the issue is still likely through negotiations and mutual talks; and

(c) the attempts being made by Government at the U.N. and other international levels for the vacation of Indian Territory by Pakistan?

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI BIPINPAL DAS): (a) to (c). It is Government's policy to settle the issue arising out of Pakistan's occupation of a part of Jammu and Kashmir peacefully through bilateral negotiations. This is a matter to be settled in accordance with the provisions of paragraph 6 of the Simla Agreement.

Indian Counsels to defend Tibetans facing trial in Bhutan

594. **SHRI R. N. BARMAN:** Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether some legal Counsels from India have been engaged to defend the young Tibetans facing trial for allegedly being involved in the conspiracy to assassinate the King of Bhutan;

(b) if so, the names of these Counsels; and

(c) whether they have been granted permission to enter Bhutan?

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI BIPINPAL DAS): (a) No, Sir the Government are not aware that any Legal Counsel has been engaged by anyone for this purpose.

(b) and (c). The question does not arise.

Proposal for abolition of Brand Names of Drug Units as recommended by Hathi Committee

595. **SHRI R. N. BARMAN:**
DR. SARADISH ROY:

Will the Minister of HEALTH AND FAMILY PLANNING be pleased to state:

(a) whether the panel of Doctors and pharmacologists view against ban

on brand names of Drug Units have been accepted by Hathi Committee on Drugs and Pharmaceuticals;

(b) if so, the main reasons of acceptance; and

(c) if not, and alternate proposal which the Hathi Committee would like to bring forward?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY PLANNING (SHRI A. K. M. ISHAQUE): (a) The recommendations of the Hathi Committee on Drugs and Pharmaceuticals Industry regarding ban on brand names of Drug Units have not been received so far.

(b) and (c). Do not arise.

Statement of Lt. General Niyazi Re: War between India and Pakistan

596. **SHRI R. N. BARMAN:** Will the Minister of DEFENCE be pleased to state:

(a) whether Lt. General Niyazi is reported to have stated that a war with India is inevitable in the next two years;

(b) whether Government have taken note of the above statement; and

(c) if so, whether adequate alert is being maintained to ward off any surprise attack by Pakistan on our borders?

THE MINISTER OF DEFENCE (SHRI SWARAN SINGH): (a) Government have seen press reports to this effect.

(b) and (c). Our security forces are maintaining constant vigilance on the borders and have orders to take firm action whenever necessary.

Accident of I.A.F. Plane near Tezpur

597. **SHRI JAGANNATH MISHRA:** Will the Minister of DEFENCE be pleased to state:

(a) whether an IAF aircraft had met with an accident near Tezpur in the second week of September, 1974;